

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 629 OF 2024

IN THE MATTER OF:

RWA Sector 30 through President of

RWA Mr. Parmod Kumar Verma

...Applicant

Versus

Principal and Management of Delhi Public School

Sector 30 Noida.

...Respondent

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Place: New Delhi

Date: 14.01.2025

THROUGH

Chander Mohan *Paranjay Tripathi*
DHAWAL MOHAN/ PARANJAY TRIPATHI/ D-2484/22

RAJESH RAJ

H. No. 837 Sector 29 Noida: 201301

E-Mail: chander2947@rediffmail.com

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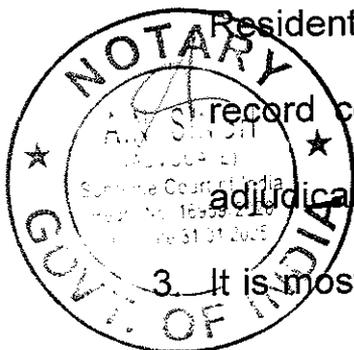
**AFFIDAVIT ON BEHALF OF APPLICANT – RESIDENTS WELFARE
 ASSOCIATION, SECTOR 30, NOIDA**

I, Parmod Verma, S/o Kundal Lal Verma aged 74 years, Officiating
 President, Resident Welfare Association, Sector 30 Noida R/o D – 109
 Sector – 30, Noida do hereby solemnly affirm and state on oath as under:

1. That at present, I am working as President, Residents Welfare Association, Sector 30 Noida and as such in my official capacity I am acquainted with the facts and circumstances of the present case and thus competent and authorized to swear and depose this affidavit.
2. It is submitted that the instant affidavit is being filed on behalf of the

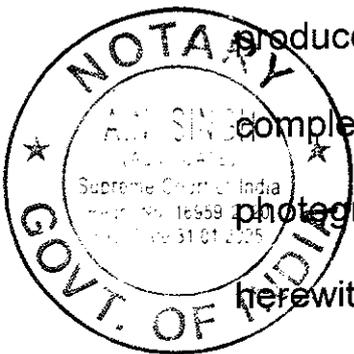
Residents Welfare Association, Sector 30, Noida ("RWA") to bring on
 record certain facts and circumstances which are essential for the
 adjudication of the present matter.

3. It is most humbly submitted that a detailed version of the events has
 already been brought on record by the RWA vide letter dated



15.04.2024 and the same may be read as part and parcel of the present affidavit. The facts stated therein are not reproduced for the sake of brevity.

4. It is most humbly submitted that Delhi Public School, Noida (hereinafter referred to as "DPS, Noida") had dug up the earth and dumped construction waste/ loose earth/ soil at the concerned Green Belt Area. As a result of the aforesaid dumping activity several mounds of construction waste/ loose earth/ soil were made and the same is evident from the satellite pictures produced by the Uttar Pradesh Pollution Control Board (UPPCB). Thereafter, instead of removing the aforesaid mounds, the same were flattened by DPS Noida, thus, covering the entire green belt area with construction waste. Some of the mounds of construction waste are still present in the said green belt area. It is pertinent to note that initially there were several water bodies that existed in the concerned green area wherein there were ducks that inhabited the said water bodies. However, as is evident from the photographs produced by DPS Noida itself and photographs produced by the authorities, the said water bodies have been completely destroyed and do not exist anymore. Copy of latest photographs of the green belt area taken on 09.01.2025 are annexed herewith as **ANNEXURE A-1**. Pg no. 6-32



5. It is submitted that due to dumping of construction waste/ loose earth/ soil and the flattening of the mounds, the height of the green area has increased by 2 feet from the ground level. As a consequence of the above height difference, at the time of heavy rainfall, the adjacent residential areas of Sector 30 get flooded and cause huge inconvenience for the concerned residents.
6. It is most humbly submitted that as per the letter dated 05.09.1983 annexed as Annexure R-2 in the Reply filed by the DPS, Noida, certain conditions were imposed by the Noida Authority while handing over the green belt area for maintenance, whereby, it was mandated that the residents should be allowed to use the concerned area at all hours. Further, vide order dated 30.01.2004 the Noida Authority declared that the area is for the utilization of the entire community and DPS Noida cannot impose any restrictions in this regard.
7. However, as per the current prevailing circumstances as admitted by DPS, Noida in their reply affidavit, the residents hardly have any access to the concerned green belt area and the said area is almost exclusively utilized by DPS, Noida. It is most humbly submitted that the aforesaid circumstances are in blatant violation of the conditions imposed by the Noida authority while handing over of the concerned green area.



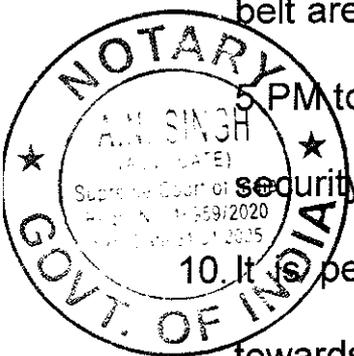
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8. The Noida Authority vide the aforesaid order dated 30.01.2004 also directed the concerned official to install a board outside the green belt area declaring that the said area is for 'community use', however, the board installed by the concerned official faces the school and not the road, meaning thereby, the contents of the said board can only be visible and can only be read from within the green area and the same are not visible from the outside. Further, even when viewed from within the school, the concerned official has installed the board adjacent to a tree bark in such a manner that the board is covered and hidden from display of the general public.

9. It is submitted that the concerned area is at all times locked by DPS Noida and guarded by a security guard hired by them who blocks the entry of the residents of Sector 30, Noida. The said guard on most occasions does not allow any entry into the concerned green belt area to the residents of Sector 30 whenever they try to access the concerned green belt area. The aforesaid conduct of DPS, Noida has further discouraged the residents of Sector 30 to access the said green belt area. Even during the limited window between 5 AM to 7 AM and

5 PM to 7 PM, the residents of Sector 30 are often not allowed by the security guard to enter the concerned green belt area.

10. It is pertinent to note that there is no entry gate that would open towards Sector 30 Noida to allow access of the said green area for the



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residents. On the one hand, the concerned green area is blocked by walls raised on three sides by the school, thus, keeping it closed for the utilization of the residents of Sector 30, on the other hand there is no boundary wall on the side of the school and it is kept open for the utilization of the school at all times.

11. Apart from the construction waste, DPS Noida has also dumped a lot of garbage at the green area and also constructed concrete structures for their own utilization as is evident from the photographs annexed hereinabove.

In view of the above facts and circumstances, it is humbly prayed accordingly.

I identify the deponent who has signed/T.I in my presence

PARAMITA TEIPATHI
Signature
Mr./Ms. / Adv./Self
ID No. 2424/2022

[Handwritten Signature]
DEPONENT

VERIFICATION:

14 JAN 2025

Verified at New Delhi on this the _____ day of January, 2025 that the contents of the above reply affidavit are true to my knowledge derived from the official records of the RWA, Sector 30, Noida and also on the basis of information received and believed to be correct. No part of it is false and nothing material has been concealed therefrom.



Certified That The Above Named
Deponent, ID. No. _____ Identified
And Verified By SH./Smt. Pranjay Teipathi
Solemnly Affirmed Before Me, Reg. Sr. No. _____
The Content of The Affidavit Which Have Been Read
& Explained To Me Are True And Correct.

[Handwritten Signature]
DEPONENT

14 JAN 2025

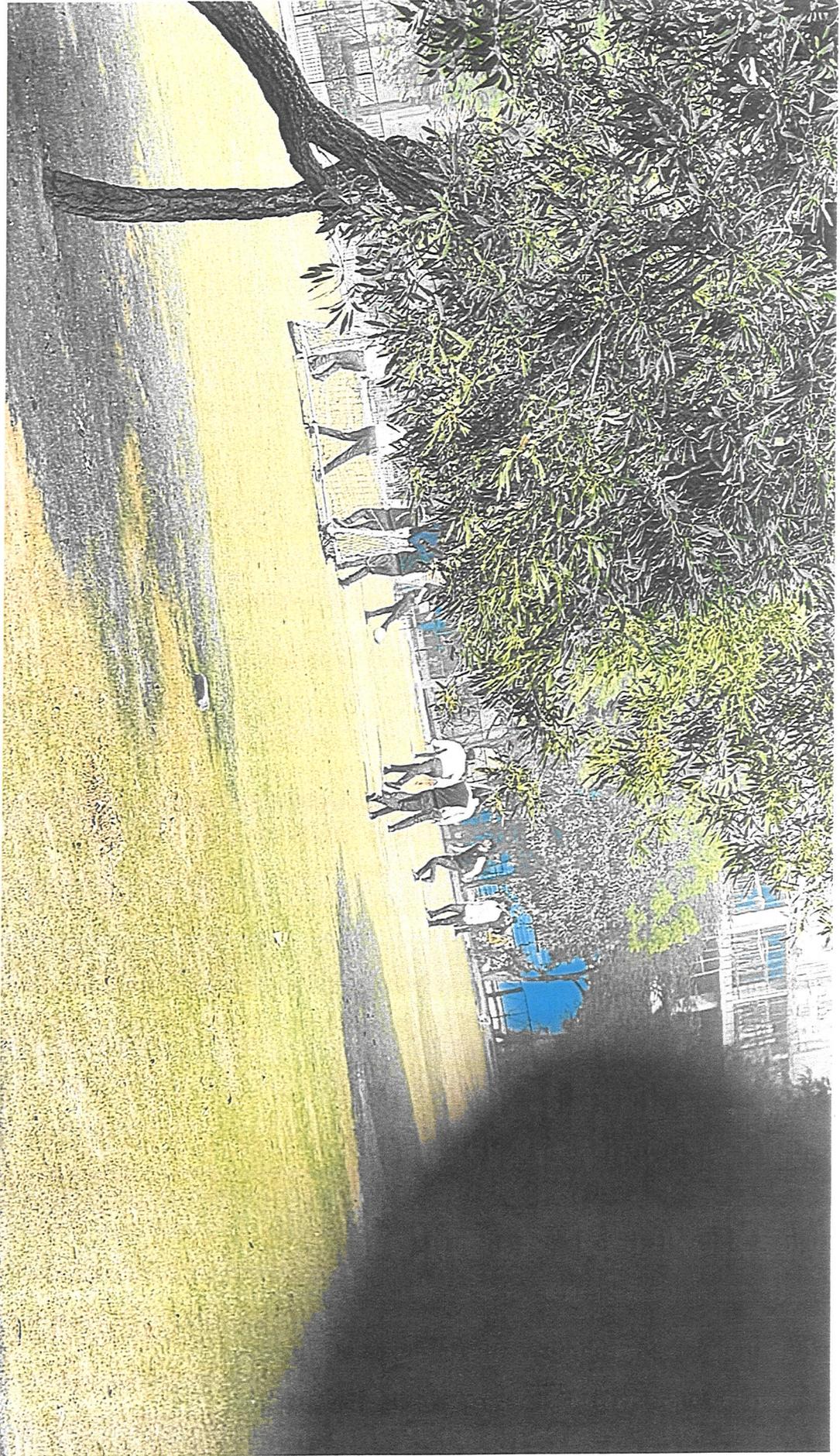
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A.N. Singh, Adv.
Notary Public
Govt. of India, New Delhi





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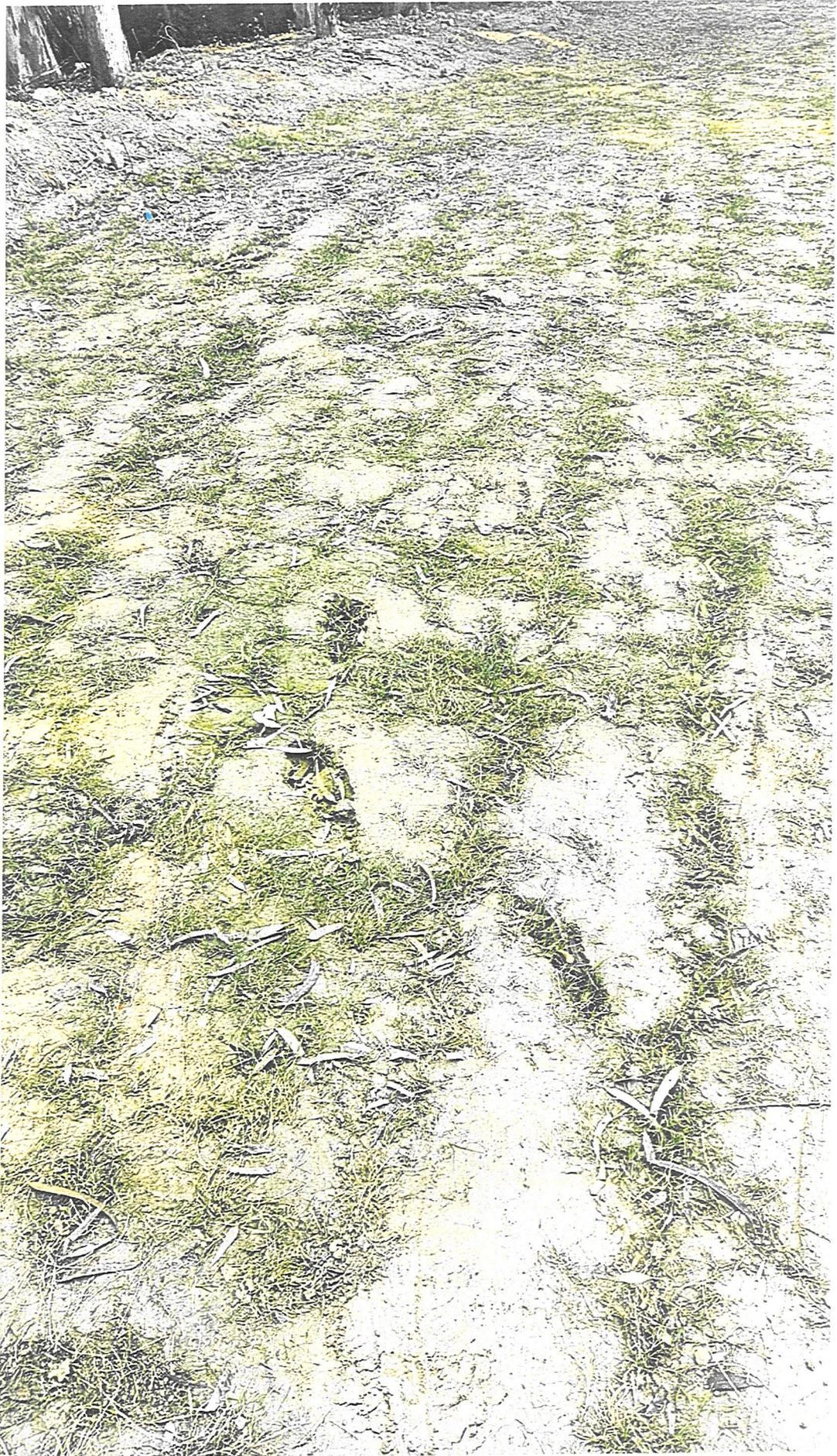




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THE TIMES

INCLUSIVE OF NOIDA TIMES (IN NOIDA/GREATER NOIDA) OR DELHI TIMES (IN GHAZIABAD)

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OpenAI CEO Sam Altman denies sexually abusing his sister after she files a lawsuit. She claims it started when she was 3 and he was 12 and continued even after he became an adult and she was still a minor, **P 20**

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PARL DROPPED CJI FROM PANEL

> Advocate Prashant Bhushan tells SC, 'The neat question that arises in these petitions is whether appointment of CEC & ECs should be as per SC judgment or the new law'

> A bench of Justices Surya Kant, Dipankar Datta and Ujjal Bhuyan replies, 'We understand the importance of the matter. Ultimately, it is a test of legitimacy of legislative power'

> Article 141 provides that "the law declared by SC shall be binding on all courts within the territory of India"

> In March 2023, a 5-judge SC bench said the procedure provided by it (a panel of PM, LoP & CJI) for appointments to EC would be operational till Parliament enacted a law

> In Dec '23, Parl passed a



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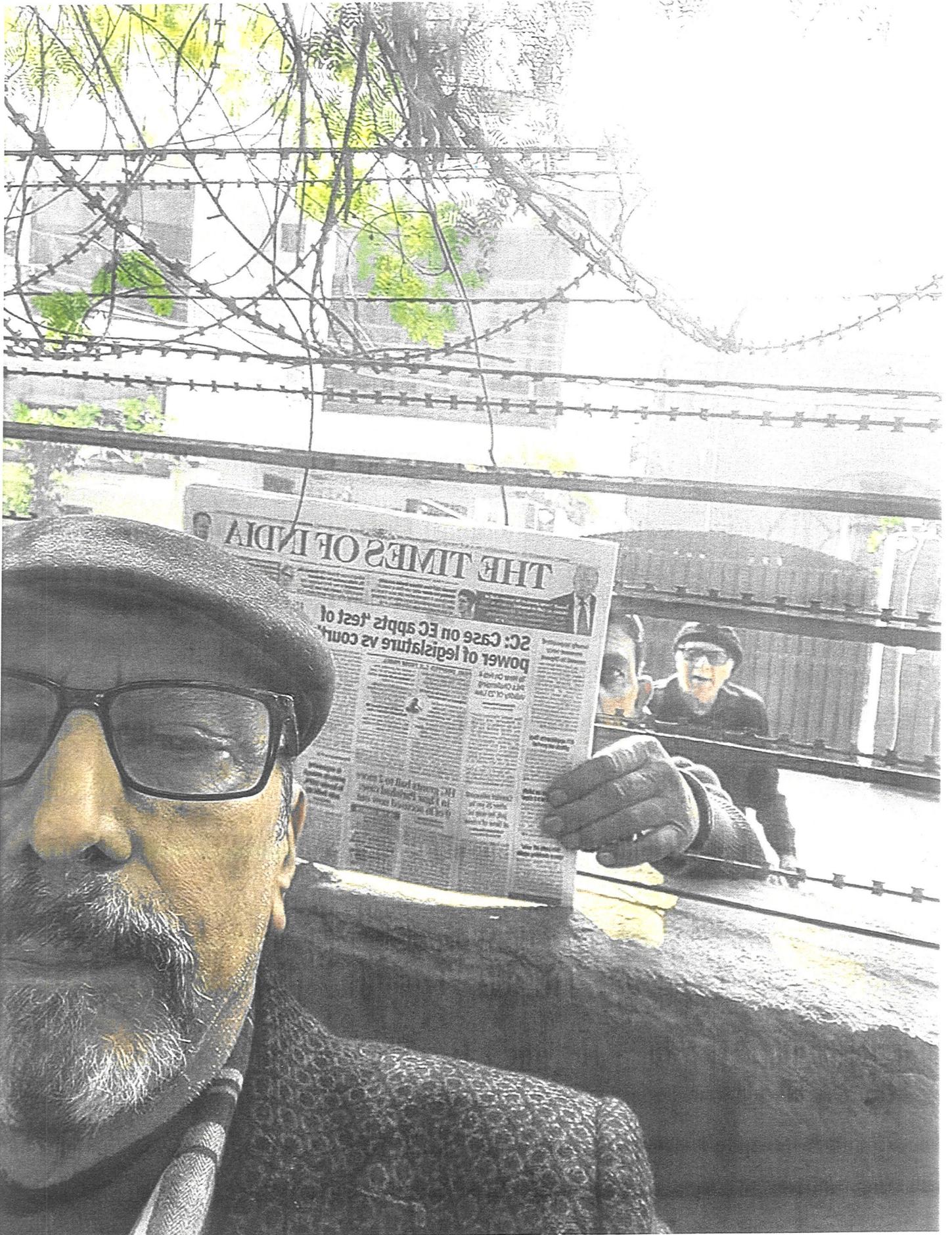
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True Copy



Paranjay Tripathi <paranjaytripathi1997@gmail.com>

OA No. 629 of 2024 RWA Sector 30 Vs. Principal and Management Delhi Public School Noida

1 message

Paranjay Tripathi <paranjaytripathi1997@gmail.com>

Wed, Feb 12, 2025 at 7:53 PM

To: pradeepmisra@yahoo.com, "eldflegal@gmail.com" <eldflegal@gmail.com>

Sir

Please find attached affidavit being filed on behalf of the Applicant in the captioned matter as and by way of service upon you.

Regards
Paranjay Tripathi
Advocate for the Applicant

 RWA Sector 30.pdf